

DIVISION BENCH
COURT - II

O-217

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/20(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	DIVYAJYOTI SPONGE IRON PVT LTD VS KARAM CHAND THAPAR & BROS (COAL SALES) LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. B. Ghosh, Adv.

] For the Corporate Debtor

ORDER

1. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor submits that the entire payments of Rs. 4,69,373/- has been paid. Let an affidavit to that effect be filed within a period of two weeks.
3. None appears on behalf of the petitioner to dispute the fact.
4. List the matter for further consideration on **18.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.